

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

G. K. Mohanty
G. P. Samal
B. P. Pradhan
CAT/1/11
S. R. Swain
Mr. P. Mohanty
P. C. Mohanty

O.A./T.A./R.A. No..... 941 1996

Amar Jena Applicant(s)

versus
Min. of India (Govt) Respondent(s)

Sr. No	Date	Order with Signature
	26.12.96	<p style="text-align: center;">REGD.</p> <p style="text-align: center;"><i>S.</i> Registrar</p>
1	8.1.97	<p>Heard Shri G.K. Mohanty, counsel for the applicant. The prayer in this Application is to quash the punishment order dated 8.2.1995 vide Annexure-2 by which the Assistant Engineer, S.E. Railway, Bhubaneswar, reduced the applicant's pay from Rs.1150 to 800/- for a period of 12 months. The applicant has preferred an appeal dated 26.3.1995 vide Annexure-3 against this order to the Divisional Engineer, S.E. Railway (Respondent-1). Shri Mohanty submits that he is aggrieved because of the delay in the disposal of such representation which is a statutory appeal filed within the time. The delay in disposal of the appeal is very considerable. When a statutory appeal is pending, this Original Application cannot be admitted. I, therefore, direct Respondent 1, before whom Annexure-3 dated 26.3.1995 is pending for disposal of the same within a period of six weeks from the date of receipt of this order. If necessary, Respondent 1</p> <p style="text-align: right;">210/- for Rs 50/- filed.</p> <p style="text-align: right;">For Regn. please</p> <p style="text-align: right;"><i>S.</i></p> <p style="text-align: right;">For Admn. & STAY Please</p> <p style="text-align: right;"><i>S.</i></p> <p style="text-align: right;">7.1.97</p> <p style="text-align: right;">Bench.</p>

O.A 941/26

(A)

Serial No. of Order	Date of Order	Order with Signature	
..1	8.1.97	<p>shall give the applicant ^{an opportunity} of being heard before disposing of the representation.</p> <p>Original Application is disposed of at the admission stage itself.</p> <p>Send a copy of this order along with a copy of this petition to Respondent 1 and a copy of the order be handed over to the applicant's counsel.</p> <p><i>an aswathashan</i> MEMBER (ADMINISTRATIVE)</p>	<p>Order no. 1 dt. 8-1-97</p> <p>A copy of order along with the copy of application may be sent to all respondents by registered post and the copy of order may be given to both the counsels.</p> <p>Ans 9/1/97 <i>S. O. M.</i></p> <p>Received Received on 01-8-1997 B. P. Brooker Ans 16-1-97</p>